

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 322**

TO BE ANSWERED ON THE 04TH FEBRUARY, 2020/MAGHA 15, 1941 (SAKA)

CASES REFERRED TO FTs

322. MS. RAMYA HARIDAS:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of people referred to the Foreigners Tribunals during the last three years along with the reasons therefor;

(b) the details of people kept in detention camps after decision of the Foreigners Tribunals during the above mentioned period; and

(c) the details of people released from the detention camps during the last three years along with the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

a) As per information furnished by Government of Assam, number of cases referred to the Foreigners Tribunals in Assam during last three years is as follows:

Year	No. of cases referred
2017	9457
2018	2051
2019 (upto Nov., 2019)	599
Total	12107

As per the Foreigners (Tribunals) Order, 1964, as amended from time to time, following types of cases are referred to the Foreigners Tribunal:-

(i) To give opinion on a reference made as to whether a person is a foreigner or not within the meaning of the Foreigners Act, 1946.

(ii) To give an opinion on a reference made by the registering authority appointed under sub-rule (1) of rule 16F of the Citizenship Rules, 1956 (presently sub-rule (1) of rule 19 of the Citizenship Rules, 2009) as to whether a Person of Indian Origin complies with any of the requirements under sub-section (3) of section 6A of the Citizenship Act, 1955.

(iii) To decide on an appeal filed by a person in terms of paragraph 8 of the Schedule to Citizenship (Registration of Citizens and issue of National Identity Cards) Rules, 2003.

(b) As per information received from Government of Assam, number of detenues kept in holding centre (erstwhile Detention Centre) for the last three years, after declaration as foreigners by the Foreigners Tribunal is as follows:

S. No.	Name of Holding Centre	Nos. of Detenues			
		2017	2018	2019	Total
1	Goalpara	89	42	78	209
2	Kokrajhar	48	26	31	105
3	Silchar	32	41	06	79
4	Tezpur	202	177	282	661
5	Jorhat	61	106	119	286
6	Dibrugarh	17	15	09	41
Total		449	407	525	1381

(c) As per information available from Government of Assam, the details of detenués released from the Holding centre (erstwhile detention Centre) are as follows:

Sl.No.	Name of Holding Centre	2017	2018	2019	Total
1	Goalpara	45	20	99	164
2	Kokrajhar	32	12	74	118
3	Silchar	09	20	04	33
4	Tezpur	114	42	115	271
5	Jorhat	26	34	75	135
6	Dibrugarh	16	14	10	40
	Total	242	142	377	761

Government of Assam has informed that these detenués have been released on account of (i) repatriation (ii) under instruction from Hon'ble High Court of Gauhati and (iii) as per orders dated 10.05.2019 given by Hon'ble Supreme Court of India in W.P.(C) No.1045/2018 and Government of Assam's notifications dated 29.07.2019 and 28.08.2019 regarding conditional release of detenués on completing three years in detention.
